

(ii) सदस्य को 22,400-525-24,500/- रूपए के वेतनमान में प्रतिमास वेतन संदत किया जाएगा।

[फा. सं. आर डब्ल्यू/एन एच/ए-12022/1/96-पी.आई.सी.]

अशोक जोशी, सचिव

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 23rd June, 2003

**G.S.R. 507(E).**— In exercise of the powers conferred by clause (a) of sub-section (2) of section 34 of National Highways Authority of India Act, 1988 (68 of 1988), the Central Government hereby makes the following rules, namely:—

1. **Short title and commencement**— (1) These rules may be called the National Highways Authority of India (the term of office and other conditions of Service of Members) Rules, 2003.

(2) They shall come into force on the date of their notification in the Official Gazette.

2. **Definitions** - In these rules, unless the context otherwise requires;

- (a) "Act" means the National Highways Authority of India Act, 1988 (68 of 1988);
- (b) "Authority" means the National Highways Authority of India constituted under section 3 of the Act;
- (c) "Chairman" means the Chairman of the Authority;
- (d) "Member" means a member of the Authority appointed under section 3 of the Act and includes the Chairman;
- (e) words and expressions used herein and not defined but defined in the Act, shall have the meanings respectively assigned to them in the Act.

3. **Qualification for appointment as Chairman** :- A person shall not be qualified for appointment as a Chairman unless he holds the post of a Secretary to the Government of India and possesses professional knowledge and experience in all or any of the areas pertaining to Management, Administration, Law, Finance and highway engineering.

**4. Qualification for appointment as a Member: -**

(1) A person shall not be qualified for appointment as a Member (Administration) unless he -

- (i) Is employed in the Central Government or a State Government or Public Sector Undertaking or an Autonomous Body established under law for the time being in force; and
- (ii) has held the post;-
  - (a) for at least 25 years in the pay scale of Rs. 8,000-275-13,500/- or equivalent or higher; and
  - (b) for at least 3 years in the pay scale of Rs. 18,400-500-22,400/-; and
  - (c) for at least 15 years in the field of Public Administration and Management.

(2) Desirable qualification for a person qualified under sub-rule (1) is as under:-

- (i) experience in management and administration; and
- (ii) experience in administration relating to the field of highways.

(3) A person shall not be qualified for appointment as a Member (Finance) unless he -

- (i) Is employed in the Central Government or a State Government or Public Sector Undertaking or an Autonomous Body established under law for the time being in force; and
- (ii) has held the post,-
  - (a) for at least 25 years in the pay scale of Rs. 8,000-275-13,500/- or equivalent or higher; and
  - (b) for at least 3 years in the pay scale of Rs. 18,400-500-22,400/-; and
  - (c) for at least 15 years in the field of Finance and Financial Planning.

(4) Desirable qualification for a person qualified under sub-rule (3) is as under:-

(i) experience in finance and investment procedure, negotiation of loans and grants, etc., both from national or international institutions pertaining to the field of highways; and

(ii) experience in Financial Management.

(5) A person shall not be qualified for appointment as a Member (Technical) unless he -

(i) has degree in Civil Engineering; and

(ii) is employed in the Central Government or a State Government or Public Sector Undertaking or an Autonomous Body established under law for the time being in force; and

(iii) has held the post,-

(a) for at least 25 years in the pay scale of Rs. 8,000-275-13,500/- or equivalent or higher; and

(b) for at least 3 years in the pay scale of Rs. 18,400-500-22,400; and

(c) for at least 15 years in the field of Highway Engineering.

**5. Term of office of the Member** - A Member shall hold office as such for a term of three years from the date on which he enters upon his office or until he attains the age of superannuation, whichever is earlier.

**6** The following officers shall be appointed as part-time Members of the Authority; namely:-

- (i) Secretary, Ministry of Road Transport and Highways;
- (ii) Secretary, Ministry of Finance, Department of Expenditure;
- (iii) Secretary, Planning Commission; and
- (iv) Director General (Road Development) and Special Secretary, Ministry of Road Transport and Highways.

**7. Other conditions of services** - Matters relating to the terms and other conditions of service of the Member, with respect to which no express provisions has been made in these rules, shall be such as are admissible to a Group 'A' Officer of the Central Government drawing an equivalent pay.

**8. Relaxation of provision of rules in certain cases** - When the Central Government is satisfied that operation of any of these rules causes undue hardship in any particular case, it may in the public interest and for reasons to be recorded in writing, relax any provisions of these rules.

**9. Salaries-** (I) The Chairman shall be paid a salary of Rs. 26,000/- (fixed) per Month.

(II) The Member shall be paid a salary of Rs. 22,400-525-24,500/- per month.

[F. No. RW/NH/A-12022/1/96-PIC]

ASHOKE JOSHI, Secy.

## MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS

(Department of Road Transport and Highways)

## NOTIFICATION

New Delhi, the 12th October, 2006

G.S.R 631(E).—In exercise of the powers conferred by clause (a) of sub-section (2) of Section 34 of National Highways Authority of India Act, 1988 (68 of 1988), the Central Government hereby makes the following amendments in the National Highways Authority of India (the term of office and other conditions of Service of Members) Rules, 2003 namely:—

1. Short title and commencement:—(1) These rules may be called the National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2006.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the National Highways Authority of India (the term of office and other conditions of Service of Members) Rules, 2003 in rule 4, after sub-rule (5), the following sub-rule shall be inserted namely:—

“(6) A person shall not be qualified for appointment as a Member (Public Private Partnership) unless he,—

- (i) is employed in the Central Government or a State Government or a Public Sector Undertaking or an Autonomous Body established under any law for the time being in force;
- (ii) has held the post,
  - (a) for at least 25 years in the pay scale of Rs. 8,000-275-13,500 or equivalent or higher; and
  - (b) for at least 3 years in the pay scale of Rs. 18,400-500-22,500; and
  - (c) has adequate experience in the field of planning, structuring and management of Public Private Participation (PPP) projects of Infrastructure sector, preferably in the highways.”

[F.No. A-12025/23/2006-E-II(B)]

SAROJ KUMAR DASH, Jt. Secy.

Note:—The National Highways Authority of India (the term of office and other conditions of Service of Members) Rules, 2003 were published in the Gazette of India, Extraordinary *vide* notification No. GSR 507 (E), dated the 23rd June, 2003.